

## Notifications and Orders

**(137) Implementation of Chandigarh Advertisement Control Order, 1954 - No. 10/3/2-**

UTFJ(l)2009/5253.—**In** exercise of the powers conferred by sub-section (2) of Section 21 of the Capital of Punjab (Development and Regulation) Act, 1952 and all other powers enabling me in this behalf, I, Sanjay Kumar, L.A.S-, Chief Administrator, Union Territory, Chandigarh, hereby delegate powers exercisable by me under clause 4(2)(3) and under clause 5 of the Chandigarh Advertisement Control Order, 1954 to Shri Kamlesh Kumar, HCS, Assistant Commissioner, Municipal Corporation,

**Chandigarh, He will** strictly implement the Chandigarh Advertisement Control Order, 1954. He is also authorized to receive applications, process them and put up to the Chief Administrator for grant of formal approval under the said Order of 1954. (*Published in Chandigarh Administration Gazette, (Extra), dated 4-8-2009 at page 1413*)